

Address by the Vice-President discharging the functions of the President

{Shri Satya Narayan Sinha] dress by the Vice-President discharging the functions of the President.

(ii) General Discussion on the Railway Budget for 1964-65.

(iii) Discussion and voting on the Demands for Grants (Railways) for 1964-65.

12.19½ hrs.

BUSINESS ADVISORY COMMITTEE

(TWENTY-THIRD REPORT)

The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha): I beg to move:

“That this House agrees with the Twenty-third Report of the Business Advisory Committee presented to the House on the 13th February, 1964.”

Mr. Speaker: The question is:

“That this House agrees with the Twenty-third Report of the Business Advisory Committee presented to the House on the 13th February, 1964.”

The motion was adopted.

12.20 hrs.

JUDGES (INQUIRY) BILL*

The Minister of State in the Ministry of Home Affairs (Shri Hajarnavis): Sir, on behalf of Shri Nanda I beg to move for leave to introduce a Bill to regulate the procedure for the investigation and proof of the misbehaviour or incapacity of a Judge of the Supreme Court or of a High Court and for the presentation of an address by Parliament to the President.

श्री किशन पटनायक (सम्बलपुर) :

अध्यक्ष महोदय, मैं इस बिल के इंट्रोडक्शन का विरोध करता हूँ, क्योंकि इस बिल में न्यायाधीशों की इनकंपेसिटी और बीमारी के कारण असमर्थता का जिक्र किया गया है। मैं पूछना चाहता हूँ कि सरकार को ऐसे बिल लाने का क्या अधिकार है, जबकि उसमें इतना नैतिक साहस नहीं है कि वह अपने बीमार और असमर्थ प्रधान मन्त्री को बदल सके और देश को स्वस्थ नेतृत्व दिला सके। (*Interruption*).

Shri Raghunath Singh: It is a reflection on the Prime Minister.

अध्यक्ष महोदय : इंट्रोडक्शन पर यह ऐतराज तो नहीं हो सकता है। यह ऐतराज तो इंट्रोडक्शन के लिए काफी नहीं है।

Mr. Speaker: The question is:

“That leave be granted to introduce a Bill to regulate the procedure for the investigation and proof of the misbehaviour or incapacity of a Judge of the Supreme Court or of a High Court and for the presentation of an address by Parliament to the President.”

The motion was adopted.

Shri Hajarnavis: Sir, I introduce the Bill.

12.22 hrs.

MOTION ON ADDRESS BY THE VICE-PRESIDENT, DISCHARGING THE FUNCTIONS OF THE PRESIDENT—contd.

Mr. Speaker: We shall now take up further consideration of the following